

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a to d) A statement is laid on the Table of the House.

## STATEMENT

(a) Yes, Sir.

(b) 1968-69—Rs. 682.19 lakhs, 1969-70 Rs. 482.05 lakhs, 1970-71—200.87 lakhs and 1971-72 (upto Sept. 71)—Rs. 102.01 lakhs.

(c) The main reason for decline in the export of human hair from India is the severe competition from the Synthetic hair introduced in the International market through the supply of synthetic fibre for manufacture of Wigs by Japan and lifting of curbs by USA on entry of Chinese hair.

(d) During 1970, floor price restrictions were removed. Terms of payment were also relaxed. Further measures to arrest the fall in exports are now under consideration.

137. [Transferred to the 28th March, 1972]

138. [The Questioner Sarvashri A. D. Mani, Pranab Kumar Mukherjee, Suraj Prasad, Sita Ram Jaipuria and Shri Sunder Patel] were ab sent. For answer vide cols. 47-48 infra.]

## LOSS TO RAILWAYS ON ACCOUNT OF THEFTS AND PILFERAGES

\*139. MISS SUSHILA MANSUKHALAL

DESAI :

SHRI A. G. KULKARNI :

SHRI VITHAL GADGIL,

" SHRI NIREN GHOSH :

Will the Minister of RAILWAYS be pleased to state :

(a) the loss incurred by the Railways on account of thefts and pilferages during the last one year;

(b) whether it is a fact that thefts in the Railways have increased three fold since 1960;

(c) what is the estimated saving on account of the steps taken by Government in this regard during the last three years;

† The question was actually asked on the floor of the House by Shri A. G. Kulkarni.

(d) whether Government have recently launched a new scheme for the prevention of thefts in the Railways; and

(e) if so, the details thereof and whether co-operation of the Railway employees has been sought for to implement the scheme ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS SHRI MOHD. SHAFI QURESHI : (a) to (e) A statement is laid on the Table of the Sabha.

## STATEMENT

(a) Loss as revealed from the compensation paid during the year 1970-71 due to thefts and pilferage is Rs. 5,42,50,948.

(b) The compensation paid on account of thefts and pilferages no doubt increased about three fold since 1960 in absolute terms but taking into consideration the increase in prices and the increase in traffic, it is about 1½ times as compared to 1960.

(c) The estimated savings on account of the steps taken can be revealed by the figures of recoveries made in respect of booked consignments both in I.T.C. and under Railway Transport (Unlawful Possession) Act, which are as follows :

			Rs.
1969	...	...	13,16,788
1970	...	...	18,35,643
1971	...	...	28,49,399

(d) Yes, Sir.

(e) State Co-ordination Committee have been formed in every State of which the Home Secretary of the State is the Chairman. Such Committees have also been formed at the level of local Units under the charge of a Gazatted Officer. The co-operation of the local Police and the Unions of the Railway employees has also been sought for to implement the scheme. They would suggest way and means for checking thefts and pilferages. The General Managers have been asked to report the results of the action taken.

MR. CHAIRMAN : The question hour is over.